ITEM NO.36 COURT NO.1 SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s).785/2024

YASH DODANI & ORS. Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)

(IA No. 269398/2024 - CLARIFICATION/DIRECTION)

Date : 10-02-2026 This matter was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI
HON'BLE MR. JUSTICE N.V. ANJARIA

For Petitioner(s) :Mr. Amar Jain, Adv.
Ms. Sanchita Ain, AOR

For Respondent(s) :Mrs. Archana Pathak Dave, A.S.G.
Mr. Ashok Panigrahi, Adv.
Mr. Madhav Sinhal, Adv.
Mrs. Swati Ghildiyal, Adv.
Ms. Deeksha, Adv.
Mr. Pratyush Srivastava, Adv.
Mr. Manish, Adv.
Dr. N. Visakamurthy, AOR

Mr. Akshay Amritanshu, AOR
Ms. Anjul Dwivedi, Adv.
Mr. Abhay Nair, Adv.
Mr. Sarthak Srivastava, Adv.
Mr. Mayur Goyal, Adv.

Ms. Pritha Srikumar Iyer, AOR
Mr. Arun Sri Kumar, Adv.
Mr. Shubhansh Thakur, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Leaned counsel for the petitioners has, during the course of hearing, placed some more valuable suggestions before us, which are in line with the guidelines issued by the Ministry of Social

Signature Not Verified
Digitally signed by ARJUN BISHT
Date: 2026.02.12 17:03:55 IST
Reason:

Justice and Empowerment, to enable specially-abled candidates to effectively appear for the All India Bar Examination as well as the Common Law Admission Test.

2. Further, it is suggested that the earlier policy circular regarding provision of scribes to candidates for these examinations ought to be revisited. Learned counsel has submitted that, in line with the applicable guidelines, specially-abled candidates having visual impairment, who are appearing for the All India Bar Examination, are entitled to have the assistance of a scribe, who is undergraduate and is not pursuing the study of law or any other humanities course. This would necessarily mean that there is no bar on candidates for using a scribe who is possessing qualifications of more than 10+2 schooling.

3. We see no reason to take a different view than these suggestions given on behalf of the petitioners.

4. Consequently, we direct the Bar Council of India as well as the Consortium of NLUs to implement these suggestions/modifications as early as possible and notify them formally, well before the next examination is held. The compliance affidavit in this regard shall be filed within two weeks.

5. Post this matter for compliance on 20.03.2026.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR